

like steel, non-ferrous metals, fertilizers, etc. have been given high priority in the allocation of investible resources in the Fifth Five Year Plan (1974-79) and in the annual plans to achieve this objective.

#### Criteria for issuing Letters of Intent and Licences

3338. SHRI SATISH AGARWAL: Will the Minister of INDUSTRY be pleased to state:

(a) what is the criteria for finalising applications for Letters of Intent and Licences in Ministry of Industry;

(b) whether Government propose to streamline the different avenues of processing such issues, and

(c) existing criteria for issuing Letters of Intent to new units?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) and (c). In the matter of grant of letters of Intent and industrial licences to new entrepreneurs as well as to the existing undertakings, Government take into account various factors such as demand, capacity approved/installed, availability of raw materials, regional angle, income/outgo of foreign exchange, technology involved, techno-economic features of the proposal, applicant's background and experience especially in sophisticated areas and in sectors involving massive investment.

(b) Applications for industrial licence, when received, are examined by the technical authority concerned, the Administrative Ministry concerned, Development Commissioner, Small Scale Industries, Department of Science and Technology, Council of Scientific and Industrial Research, Ministry of Commerce, State Government concerned, etc. On receipt of the views of the various scrutinising agencies, the application is placed before the concerned Committee, namely Project Approval Board for composite

cases, Licensing Committee-cum-Monopolies and Restrictive Trade Practices Committee for Monopolies and Restrictive Trade Practices cases and Licensing Committee for non-Monopoly and Restrictive Trade Practices cases. These Committees have been set up under the Registration and Licensing of Industrial Undertakings Rule, 1952. These are headed by the Secretary, Department of Industrial Development and comprise of the representatives of the various economic Ministries, Planning Commission, Directorate General of Technical Development, Council of Scientific and Industrial Research etc. The recommendations made by these Committees are placed before the Minister of industry for approval, before letters of intent/industrial licences are issued to individual parties.

There is no proposal under consideration at present to change the existing procedure for processing of industrial licence applications, as outlined above.

अत्यन्त लोकप्रिय (हिट) फिल्मों को चोरी छिपे दिखाया जाना

3339. डा० लक्ष्मीनारायण पाण्डेय : क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या अत्यन्त लोकप्रिय (हिट) फिल्मों का बड़े पैमाने पर चोरी-छिपे प्रदर्शन किया जा रहा है ;

(ख) क्या इसके फलस्वरूप सरकार को राजस्व को भारी हानि हुई है; और

(ग) यदि हाँ, तो इस संबंध में सरकार द्वारा क्या कार्यवाही की गई है ?

सूचना और प्रसारण मंत्री (श्री लाल कृष्ण अडवाणी) : (क) से (ग) : 20 जून, 1977 के 'नवभारत टाइम्स' (हिन्दी)

(दिल्ली संस्करण) में प्रकाशित एक समाचार के अनुसार जिला आजमगढ़ में कुछ 'हिट' फिल्मों गुप्त रूप से दिखाई गईं और मनोरंजन कर अधिकारियों के अनुरोध पर सब-डिवीजनल मजिस्ट्रेट ने 15 मई, 1977 को एक सिनेमा हॉल पर छापा मारा।

सिनेमा घरों में फिल्मों का प्रदर्शन राज्य विषय है जो संबंधित राज्य सरकारों के सिनामा विनियमों द्वारा विनियमित किया जाता है। मनोरंजन कर एकत्रित करने का काम भी संबंधित राज्य से संबंधित है। यदि राज्य सिनेमा विनियमों के उल्लंघन के कोई उदाहरण राज्य सरकारों के ध्यान में आए तो वे उन पर निस्संदेह कार्रवाई करेंगी।

राजस्थान में सरकारी अधिकारियों द्वारा मूर्तियों की चोरी

3340. श्री सुरेन्द्र बिक्रम : क्या गृह मंत्री राजस्थान में सरकारी अधिकारियों द्वारा मूर्तियों की चोरी के बारे में 15 जून, 1977 के अतारांकित प्रश्न संख्या 531 के उत्तर के संबंध में यह बताने की कृपा करेंगे कि राजस्थान के एक भूतपूर्व विधायक द्वारा दिये गये अभ्यावेदन, जिसमें सरकारी अधिकारियों द्वारा मूर्ति चोरी की शिकायत है, पर क्या कार्यवाही की गई है?

गृह मंत्री (श्री चरण सिंह) : चूँकि 1 मई, 1977 से 31 मई, 1977 की अवधि के दौरान कोई ऐसी शिकायत प्राप्त नहीं हुई है, अतः उस पर कोई कार्यवाही करने का प्रश्न नहीं उठता है।

**Implementation of the Recommendations of the Administrative Reforms Commission**

3341. SHRI MUKHTIAR SINGH MALIK:

MISS ABHA MAITA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the broad recommendations of the Administrative Reforms Commission which are yet to be implemented;

(b) the reasons for not implementing them; and

(c) by when they are likely to be implemented?

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH): (a) to (c). The implementation of such recommendations as have been accepted wholly or partly or with modification is the responsibility of the concerned Government departments or the State Governments.

In so far as the recommendations relating to the Centre are concerned, up-to-date information is being collected from the Ministries/Departments concerned and will be laid on the table of the House in due course.

**Construction of Akashvani Studio at Sambalpur, Orissa**

3342. SHRI GANANATH PRADHAN: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the proposal of constructing the Akashvani Studio at Sam-